

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/01857/2014**

**Dated Thursday the 27<sup>th</sup> day of September Two Thousand Eighteen**

**PRESENT**

**HON'BLE MR. P. MADHAVAN, Member (J)  
&  
HON'BLE MR. T. JACOB, Member (A)**

C.Sridhar,  
S/o Chokkalingam,  
No. 1/218, School Street,  
Pammadukulam,  
Red Hills, Chennai 52.

....Applicant

By Advocate M/s. S. Ramaswamyrajarajan

Vs

Union of India rep by,

1. The Chief Postmaster General,  
Tamil Nadu Circle,  
Chennai 600002.
2. Postmaster General,  
M&BD (Mail & Business Development),  
O/o The Chief Postmaster General,  
Tamil Nadu Circle, Chennai 2.
3. The Director of Postal Services,  
O/o The Chief Postmaster General,  
Tamil Nadu Circle, Chennai 2.
4. The Senior Manager,  
Mail Motor Service,  
Chennai 6.
5. The Deputy Manager,  
Mail Motor Service,  
Chennai 6.

....Respondents

By Advocate Ms. Shakila Anand

**ORAL ORDER**

**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

Heard. The applicant has filed this OA seeking the following reliefs :

"i. To quash the impugned Rule 14 Charge Memo No. MSE/Z-53 COMP.489, dated 06.03.2012, passed by the 4<sup>th</sup> respondent and the impugned penalty order of compulsory retirement No. MB/6-25/MMS/11, dated 08.04.2013 passed by the 3<sup>rd</sup> respondent and impugned rejection order of appellate authority no. VIG/13-60/2013 dated 13.02.2014, passed by the 2<sup>nd</sup> respondent and impugned rejection order of revision authority no. VIG/11-57/2014, dated 30.09.2014, passed by the 1<sup>st</sup> respondent and

ii. To direct the respondents to reinstate the applicant in service and to give the applicant all service / monetary benefits and

iii. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case with cost."

2. When the matter is taken up for hearing, learned counsel for the applicant submits that the applicant wishes to withdraw the case. He has also made endorsement and filed a formal letter in the OA to this effect.

3. Ms. Shakila Anand appears on behalf of the respondents and submits that she has been recently nominated in the matter & represents the department.

4. Considering the submission of the learned counsel for applicant, permission is granted to withdraw this OA. Accordingly, OA is dismissed as withdrawn.

**(T.Jacob)  
Member(A)**

**(P. Madhavan)  
Member(J)**

**27.09.2018**

SKSI